

(2023) 02 RAJ CK 0082
In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous (Petition) No. 3549, 4206 Of 2021

Yogesh Arora And Others

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 22-02-2023

Acts Referred:

Citation : (2023) 02 RAJ CK 0082

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Yogesh Arora, S.K. Mehar

Final Decision : Dismissed

Judgement

Manoj Kumar Garg, J

Learned Public Prosecutor has submitted a report dated 20.02.2023, wherein it has been mentioned that after investigation, the police is going to file FR in this case so, the present criminal misc. petitions have become infructuous.

The report so submitted by Public Prosecutor is taken on record.

Hence, the present criminal misc. petitions are hereby dismissed as having infructuous. Stay applications are also dismissed.

An application (Inward No.1/21) for altering the sections of FIR is also decided.